Central Administrative Tribunal, Lucknow Bench, Lucknow Original Application No. 40/2009

This the 17th day of April, 2009

Hon'ble Mr. M. Kanthaiah, Member (J)

Kuwanra Devi, Aged about 56 years, W/o late Shri Ratti Lal, R/o Gram Unnora, Post Mahmoodabad, District Sitapur

.....Applicant

By Advocate: Sri M. Mishra

Versus

- 1. Union of India, through G.M., N.E.R., Baroda House, New Delhi.
- 2. D.R.M., N.E.R., Hazratganj, Lucknow.
- 3. Divisional Finance Manager, N.E.R., Hazratganj, Lucknow.
- 4. Allahabad Bank through Manager Sikanarabad Branch, District Sitapur.

.....Respondents

By Advocate: Sri B.B. Tripathi for Sri M.K. Singh

ORDER

Heard both sides.

- 2. It is the case of the applicant that there was delay in payment of terminal benefits amounting to Rs. 183227/- for which she made a representation dated 27.3.2008 (Annexure-5) seeking interest on delayed payment. It is stated that the said representation is still pending for consideration. At this stage, the learned counsel for the applicant submits that if her representation is directed to be decided, the purpose of O.A. would be served. When the representation of the applicant is still pending, passing of any order at this stage is not at all justified.
- 3. In view of the above, without going into the merits of the case, the respondent no.3 is directed to consider and dispose of pending representation of the applicant dated 27.3.2008 and also treating this O.A. as Supplementary representation of the applicant, by passing a reasoned and speaking order in accordance with law within a period of two months from the date of supply a

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copy of this order. The applicant is also directed to supply a copy of the representation as well as copy of O.A. alongwith a copy of this order to the respondents.

In view of the aforesaid direction, the O.A. stands disposed of. No costs.

(M. Kanthaiah)
Member-J

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